

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – I

WINTER SESSION

TUESDAY, THE 26TH NOVEMBER, 2014

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, sat till 01: 48P.M.

The day was allotted for transaction of Government Business.

1. QUESTIONS:

Questions Nos. Nos. 23-53 were taken up and disposed off.

2. CALL ATTENTION NOTICE:

(a) **Shri Ardent M. Basaiawmoit, MLA** called the attention of the Chief Minister in-charge Political under Rule 54(1) of the Rules of Procedure and Conduct of Business to the News item published in “**Highland Post**”, dated 03.11.14, under the caption “**Make Mookhep firing probe public**”.

Dr. Mukul Sangma, Chief Minister replied.

(b) **Dr. Mukul Sangma, Chief Minister** in-charge Agriculture laid a Statement relating to a Call Attention notice by Shri T. W. Chyne, MLA under the caption, “**Meghalaya farmers in distress**”.

3. LAYING OF REPORTS:

(a) **Dr. Mukul Sangma, Chief Minister** in-charge Tourism laid the Annual Report of the Meghalaya Tourism Development Corporation Ltd for the year 1997-1998.

(b) **Shri Sniawbhalang Dhar, Minister** in-charge Public Works laid the Thirty Fourth Annual Report of the Meghalaya Government Construction Limited for the year 2011-2012.

(c) **Shri Prestone Tynsong, Minister** in-charge Community and Rural Development laid the Annual Report of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Meghalaya for the year 2012-2013.

4. VOTING ON SUPPLEMENTARY DEMANDS:

(i) **Demand No.1** was moved by Shri Rowell Lyngdoh, Minister Law, and passed by the House.

(ii) **Demand No.2** – Cut Motion was moved by Shri K. P. Pangniang .

(AT 12:20 P.M. Shri Nihim D. Shira was in the Chair).

Shri James K. Sangma also participated.

Prof. R. C. Laloo, Deputy Chief Minister in-charge Revenue and Disaster Management replied.

(At 12.27 P.M. Hon'ble Speaker was in the Chair)

The Cut Motion was withdrawn with the leave of the House, and Demand No.2 was passed.

(iii) **Demand No.3** – Cut Motion was moved by Shri James K. Sangma.

Dr. Mukul Sangma, Chief Minister replied.

Shri James K. Sangma withdrew the Cut Motion after the Chief Minister said that he will place the statement relating to the information sought by the mover on the Table of the House.

Demand No.3 was then passed by the House.

(iv) **Demand No.4** – Cut Motion was moved by Dr. Jemino Mawthoh.

Dr. Mukul Sangma, Chief Minister replied.

The Cut Motion was withdrawn with the leave of the House, and Demand No.4 was passed.

(v) **Demand No.5** – Cut Motion was moved by Shri James K. Sangma.

The Cut Motion was withdrawn with the leave of the House, and Demand No.5 was passed.

(vi) **Demand No. 6** – Cut Motion was moved by Shri James K. Sangma.

Shri Nihim D. Shira, Shri C.R. Marak also participated.

Dr. Mukul Sangma, Chief Minister replied.

The Cut Motion was withdrawn with the leave of the House, and Demand No.6 was passed.

(vii) Demand No.7 – Shri James K. Sangma, did not move the Cut Motion. The Demand was then passed with the leave of the House.

(viii) Demand No.8 – Shri James K. Sangma, did not move the Cut Motion. The Demand was then passed with the leave of the House.

(ix) Demand No.9 – The Cut Motion was moved by Shri James. K. Sangma. Shri James k. Sangma withdrew the Cut Motion after the Chief Minioster said that the list of all political appointments will be placed on the Table of the House, as requested by the mover. The Demand was then passes with the leave of the House.

(x) Demand No.10 – Shri James k. Sangma, did not move the Cut Motion. The

Demand was then passed with the leave of the House.

(xi) Demand No.11 –Shri James k. Sangma, did not move the Cut Motion. The Demand was then passed with the leave of the House.

(xii) Demand No.12- Cut Motion was moved by Shri James K. Sangma. Smti Deborah C. Marak, Minister in-charge Social Welfare replied.

Shri James K. Sangma withdrew the Cut Motion after the Minister said that she will lay her reply statement and the referred letter on the Table of the House, as requested by the mover.

Demand No.12 was then passed with the leave of the House.

(xiii) Demand No.13 – There was no Cut Motion.

The Demand was then passed with the leave of the House.

(xiv) Demand No.14- There was no Cut Motion.

The Demand was then passed with the leave of the House.

(xv) Demand No.15- Shri James K. Sangma, did not move the Cut Motion.

The Demand was then passed with the leave of the House.

(xvi) Demand No.16- Shri James K. Sangma, did not move the Cut Motion.

The Demand was then passed with the leave of the House.

(xvii) Demand No.17- Shri James K. Sangma, did not move the Cut Motion.

The Demand was then passed with the leave of the House.

(xviii) Demand No.18- Shri James K. Sangma, did not move the Cut Motion.

The Demand was then passed with the leave of the House.

6. ADJOURNMENT:

Since there was no more Business to be transacted, the House was adjourned till 10 A.M. on Wednesday, the 26th November, 2014.

**Dated Shillong,
the 25th November, 2014.**

***Commissioner & Secretary,
Meghalaya Legislative Assembly.***